

Central Administrative Tribunal
Principal Bench: New Delhi

OA 704/97
MA 786/97

New Delhi this the 15th day of May 1997.

Hon'ble Mr. Naresh Sahu, Member (A)

1. Pritam Singh
S/o Shri Honda Singh
2. Rajpal (I)
S/o Shri Banwari Lal
3. Kulwant Singh
S/o Shri Sadhu Singh
4. Bector
S/o Shri Nathu Ram
5. Matadeen
S/o Shri Nandu Ram
6. Balbir
S/o Shri Shiv Ram
7. Rajpal (II)
S/o Shri Ram Swarup
8. Gamdhar Singh
S/o Shri Jangir Singh
9. Bhagwan Dass
S/o Shri Dalip Chand
10. Lok Ram
S/o Shri Amar Chand
11. Bhagwan Dass
S/o Shri Murari Lal
12. Moolaram
S/o Shri Anand Ram

...Applicants.

(All Cabinmen under Station Master,
Northern Railway, Railway Station -
Katar Singhwala, Punjab).

(By advocate: Shri G.D.Bhandari)

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

...Respondents.

harish

(By advocate: None)

O R D E R (oral)

Hon'ble Mr. N. Sahu, Member (A)

Heard learned counsel for the applicant. MA is allowed.

2. In this OA, learned counsel for the applicants seeks a direction for payment of overtime to the applicants. He also seeks a direction for issue of duty roster in compliance with Station Working Rules of the Cabinmen deployed at Central & Western Cabins. The applicants demanded 4 hours overtime a day as they claimed to perform 12 hours duty each day on Central & Western Cabins. All the applicants in the OA are working as Cabinmen at Railway Station Katar Singh Wala. Prior to 11.3.1990, the applicants were required to work in 12 hours shift because Katar Singh Wala Railway station was away from junction line. With effect from 15.12.1993, a by-pass line to a new Station Bhatinda Camp and also towards Hanumangarh was provided. As a result, the number of cabins was increased to 6 for handling the increase in the volume of work. On each cabin, 3 cabinmen are rostered and their duty hours are 8 hours shift. Due to any shortage or other similar exigency, the staff were required to work beyond their scheduled shift of 8 hours. When the applicants worked in Central & Western Cabins, it is alleged that overtime payment was denied to them. My attention was drawn to Annexure A-1 under which 8 hours shift was prescribed and for any extra work, overtime payment was required to be given. To this effect, they submitted a representation dated 15.12.93 to the DRM, Northern Railway, followed by another one dated 21.1.94 to Senior Operating Manager, New Delhi. The Divisional Railway

Karan Singh

Manager is impleaded as respondent No.2 in this petition. I have gone through the averments made in the OA and considered the submissions made by the learned counsel for the applicant.

3. This matter involves certain consideration of technical as well well as operational aspects and compliance with the "Station Working Rules". It will be appropriate if a direction is issued to respondent No.2 to consider the representations and dispose of the same. Accordingly, Respondent No.2, Divisional Railway Manager, Northern Railway, New Delhi is hereby directed to dispose of the representations at Annexure A-4 to A5 pages 19 to 22 of the OA within a period of 8 weeks from the date of receipt of a copy of this order. Before disposing of the representations, Respondent No.2 shall afford an opportunity of hearing to the applicants or their representative and pass a reasoned order.

4. If the applicants are still aggrieved with the order of Respondent No.2, they are at liberty to approach this Court again.

OA is disposed of.

Narasimha Sahu
(N. Sahu)
Member (A) 15/5/92

aa.